

NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
NEW DELHI

Company Appeal (AT) (Insolvency) No. 19 of 2020

IN THE MATTER OF:

**Ujwal Gupta, Director of Greenworld
International Private Limited & Ors.**

...Appellants

Versus

M/s. Italimpianti Orafi Spa & Ors.

...Respondents

Present:

For Appellant:

For Respondent:

O R D E R

06.01.2020 Having heard learned counsel for the Appellant and being satisfied with the grounds, the delay of 10 days in preferring the appeal is hereby condoned. Interlocutory Application No.47 of 2020 stands disposed of.

Learned Counsel for the Appellants submits that there is pre-existence of dispute. The appellant intends to settle the matter with the Respondents

Let notice be issued on Respondents by Speed Post. Requisites along with process fee be filed by 7th January, 2020. If the Appellant provides email addresses of the Respondents, let notice be issued through email.

Post the appeal 'For Orders' on **3rd February, 2020** for disposal.

In the meantime, it is open to the Appellants to move application before the Adjudicating Authority under Section 12(A) of the 'Insolvency and Bankruptcy Code, 2016.' However, the Interim Resolution Professional / Resolution Professional will ensure that the company remains a going concern and the manufacturing and production of the company do not suffer; payment

of wages to the employees/workmen and supplied during Resolution Process shall be made on time. The Insolvency Resolution Professional will take aid of (suspended) Board of Directors, paid Directors, officers and the employees of the Corporate Debtor. The Banks having account of the corporate debtor will also cooperate with the Resolution Professional to ensure compliance of this order.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

R N/ s k/